

1	2	3	4	5
5.	Coaching & allied scheme for SCs/STs.	Nil	3.00	Nil
6.	Liberation of Scavengers	Nil	Nil	125.00
7.	Post Matric Scholarships for SCs/STs.	528.28	644.26	1720.75

(b) Information regarding the percentage of Scheduled Caste population benefited under the above assistance is not available.

[English]

Public Sector Project in Ahmedabad

4559. SHRI HARIN PATHAK: Will the Minister of TEXTILES be pleased to state:

(a) whether Union Government have received any suggestion from Government of Gujarat for setting up a public sector project in Ahmedabad to provide employment to the unemployed workers of closed Textile Mills; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Yes, Sir.

(b) The State Government has been advised to submit their specific proposal in this regard to the appropriate Ministry/Department in the Government of India.

Textile Workers Rehabilitation Scheme

4560. SHRI HARIN PATHAK: Will the Minister of TEXTILES be pleased to state:

(a) whether Government propose to amend the Textile Workers Rehabilitation scheme to cover the payment of terminal benefits to the workers;

(b) whether any such proposal has been received from any State Government; and

(c) if so, the reaction of Government on payment of legal dues to the workers of closed textile mills?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (c). A suggestion to this effect has been made by the Government of Gujarat. The matter has been discussed with the Chief Minister, Gujarat & taken up with the concerned departments.

Benefits to Workers of Closed Textile Mills

4561. SHRI HARIN PATHAK: Will the Minister of LABOUR be pleased to state:

(a) the details of the steps Government propose to take to settle the legal dues in the form of terminal benefits of the workers of closed textile mills; and

(b) the time by which the workers are likely to be paid their dues?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). The workers of closed undertakings (including textile mills) are entitled to terminal benefits under the Industrial Disputes Act, the Payment of Gratuity Act and the Employees' Provident Fund and Miscellaneous Provisions Act. The law provides measures for recovery of the dues in case of default.

The Ministry of Textiles has also set up a Textile Workers' Rehabilitation Fund to provide relief to workers rendered unemployed as a consequence of closure of textile units. Relief is payable to each worker on a tapering basis of an amount equivalent to 75% of the wages last drawn by him in the first year of the closure, 50% in the second year and 25% in the third year. A sum of Rs. 10 crores has been dispersed to 6504 workers of 8 closed textile mills in the country till 16.3.90.

Medical Facilities for Central Government Employees in Himachal Pradesh

4562. SHRI K. D. SULTANPURI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the medical facilities provided to Union Government employees posted in Himachal Pradesh; and

(b) whether Government propose to augment the same and if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) The Central Government employees and their family members sta-

tioned in Himachal Pradesh are provided medical facilities under Central Service (Medical Attendance) Rules, 1944. Apart from various Government hospitals/dispensaries/primary health centres, the union Government have recognised the Simla Sanatorium and Hospital, Simla for the treatment of Central Government employees in Himachal Pradesh.

(b) Under Central Services (Medical Attendance) Rules, 1944, Ministries/Departments of the government of India have been authorised to appoint private medical practitioners as Authorised Medical Attendants where medical facilities through Government sources are found inadequate in respect of the employees working under them. As such, those Ministries/Departments appoint private medical practitioners as Authorised Medical Attendants for the treatment of their employees as and when demands arise due to lack of Government doctors.

Name and Price of Imported Life Saving Drugs

4563. SHRI HARPAL SINGH PANWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the names and prices of life saving drugs which are being imported from abroad?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): List of finished drug preparations, life saving drugs and anti cancer drugs allowed for import under O.G.L. are given vide Appendix-6, List-3 of Import Policy. As per information available with this Ministry, list of certain life saving drugs imported during 1988-89 and their c.i.f. price is given in the Statement attached.